GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

STARRED QUESTION NO:455
ANSWERED ON:08.08.2014
SCHEMES TO BOOST EXPORTS
Devi Smt. Rama:Khaire Shri Chandrakant Bhaurao

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of schemes being implemented and incentives offered to boost exports;
- (b) whether the Government provides assistance/incentives/facilities to States for creating appropriate infrastructure for the development and growth of exports;
- (c) if so, the details thereof indicating the assistance/incentives/facilities provided to States in this regard during each of the last three years and the current year along with the names of implementing agencies in States; and
- (d) whether the Government has taken note of difficulties faced by the exporters in availing the facilities and if so, the complaints/irregularities reported in this regard along with the action taken thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

a) to d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 455 FOR ANSWER ON 08TH AUGUST, 2014 REGARDING " SCHEMES TO BOOST EXPORTS "

- (a) i.The Foreign Trade Policy provides certain incentives to compensate for high transport costs and offset other disadvantages with a view to enhance exports. Various incentives are supported through the different schemes under Foreign Trade Policy like Vishesh Krishi and Gram Udyog Yojana (VKGUY), Focus Market Scheme, Market Linked Focus Product Scheme and Focus Product Scheme. Apart from above various Industry and Trade Bodies are given support for participation in Buyer Seller Meets (BSMs), Trade fairs and exhibitions in various countries under Market Access Initiative (MAI) scheme and under Market Development Assistance (MDA) scheme.
- ii. The other schemes available are Duty Exemption Schemes i.e. Advance Authorisation Scheme and Duty Free Import Authorisation (DFIA) Scheme which enable exporter to avail duty free import of inputs required for manufacturing of export product. Refund of duty on inputs is provided through Duty Drawback Scheme, administered by Department of Revenue.
- iii. Export Promotion Capital Goods (EPCG) Scheme allows import of capital goods for technology upgradation on zero custom duty.
- iv. Two percent Interest Subvention Scheme, which was available for certain export sectors viz. Handicrafts, Carpet, Handlooms, SMEs, Readymade Garments, Processed Agriculture Products and Toys, was widened to include 134 tariff lines of Engineering Sector w.e.f 1st January, 2013. Government also enhanced the rate of Interest Subvention under Interest Subvention Scheme from 2% to 3 % with effect from 1.8.2013.
- (b)& (c) Under Assistance to States for Infrastructure Development of Exports (ASIDE) Scheme assistance is provided to the State Governments for creating appropriate infrastructure for the development and growth of exports. The Scheme is implemented through the State Governments. The details of assistance provided to states during the last three years is enclosed at Annexure-I. The Government has made a provision of Rs. 616.62 crores under this Scheme in the current Financial year 2014-15.
- (d) The government has taken note of the difficulties faced by the exporters and taken following measures to mitigate the same:
- i. Directorate General of Foreign Trade (DGFT) has implemented electronic Bank realisation certificate (e-BRC) to capture foreign exchange realisation details directly from Bank thereby reducing the transaction cost and time and doing away with the need for physical copies of the document. The system is being successfully implemented from August, 2012.
- ii. Exporters can submit application and make payment of application fee through online system.
- iii. Online complaint registration module is in operation in the Directorate General of Foreign Trade (DGFT) for redressal of Grievance.

iv. To reduce time for clearance at ports, Central Board of Excise and Customs (CBEC) has started 24x7 customs clearance w.e.f. 1st September 2012 at Bangalore, Chennai, Delhi and Mumbai Air Cargo Complexes. Further, 24x7 customs clearance facilities are available at Chennai, JNPT, Kandla and Kolkata Seaports in respect of the following categories of imports and exports:

Bills of Entry where no examination and assessment is required and

Factory stuffed export containers and export consignment covered by Free Shipping Bills.

This facility was further extended to Ahmedabad, Amritsar, Kolkata, Cochin, Calicut, Coimbatore, Goa, Hyderabad, Indore, Jaipur, Nasik, Vishakhapatnam, Thiruvananthapuram Air cargo complexes with effect from 1.6.2013.